

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

201. C.P. (IB)/142(MB)2023

**IN THE MATTER OF**

IFCI LIMITED

VS

Patil Construction And Infrastructure Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 15.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Financial Creditor: Adv. Aayush Rajani (PH)

For the Respondent: Adv. Nausher Kohli (PH)

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**ORDER**

Both the counsels have concluded their arguments and pray for time to tender written submissions. Allowed as prayed for. Adjourned to **01.08.2024** for tendering written submissions.

SD/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

SD/-  
REETA KOHLI  
Member (Judicial)